

MOST IMMEDIATE
ASSEMBLY QUESTION

GOVERNMENT OF N.C.T. OF DELHI
REVENUE DEPARTMENT: PARLIAMENT CELL
5, SHAM NATH MARG, DELHI-110054
E-mail id: - parliamentbranchdivcom@gmail.com

No. F.11/2199/DC/PC/VS/2025/

865

Dated: -

26/03/25

To

The Dy. Secretary (Questions & Committee),
Delhi Legislative Assembly Secretariat,
Old Secretariat
Delhi-110054

Sub: - Reply of Vidhan Sabha Unstarred Question No. 134 for answer on dated
27.03.2025 raised by Hon'ble MLA Sh. Jarnail Singh Ji

Sir,

Please find enclosed herewith the 100 copies of the reply in respect of above said question for further necessary action at you end.

This issues with the prior approval of Hon'ble Minister (Revenue).

Yours faithfully

Encl: As above.


Arvind Kumar
SUB DIVISIONAL MAGISTRATE-II (HQ)

विभाग का नाम :- राजस्व विभाग
विभाग का पता :- 5, शाम नाथ मार्ग, सिविल लाईन्स, दिल्ली-110054

अतारांकित प्रश्न संख्या :- 134

दिनांक :- 27.03.2025

प्रश्नकर्त्ता का नाम :- माननीय विधायक श्री जरनैल सिंह जी

क्या माननीय राजस्व मंत्री यह बताने की कृपा करेंगे कि :-

क्रम सं०	प्रश्न	उत्तर
क)	दिल्ली में राजस्व विभाग के अधीन कुल कितने सब-रजिस्ट्रार कार्यालय आते हैं;	दिल्ली में राजस्व विभाग के अधीन कुल 22 सब-रजिस्ट्रार कार्यालय हैं।
ख)	यदि किसी को अपना कोई दस्तावेज रजिस्टर करवाना है तो इन सभी सब-रजिस्ट्रार कार्यालय में आवेदन के कितने दिन बाद का समय मिल पाता है;	सब-रजिस्ट्रार कार्यालय में आवेदन के पश्चात उपलब्ध स्लॉट्स के अनुसार समय मिलता है।
ग)	क्या यह सत्य है कि जनकपुरी सबरजिस्ट्रार कार्यालय में पिछले लंबे समय से लोगों को लंबी प्रतीक्षा अवधि की वजह से भारी परेशानियों का सामना करना पड़ रहा है;	वर्तमान में जनकपुरी सब-रजिस्ट्रार कार्यालय में ऐसी कोई समस्या नहीं है।
घ)	यदि हां, तो विभाग द्वारा इस समस्या को दूर करने के लिए क्या कदम उठाए गए हैं, उसका विस्तृत विवरण दिया जाए;	राजस्व विभाग द्वारा जनकपुरी सब-रजिस्ट्रार कार्यालय में 210 स्लॉट्स उपलब्ध कराए गए हैं तथा 02 ज्वाइंट सब-रजिस्ट्रार की अतिरिक्त नियुक्ति की गई है।
ङ)	क्या यह सत्य है कि पश्चिमी जिला डीएम के अंतर्गत आने वाला यह जनकपुरी सबरजिस्ट्रार आफिस पश्चिमी जिले की सीमा से बाहर है;	जी, हाँ।
च)	क्या पश्चिम जिले के लोगों को राहत देने के लिए कोई नया आफिस विभाग द्वारा बनाने पर विचार किया जा रहा है;	उचित स्थान मिलने पर इस पर विचार किया जाएगा।
छ)	यदि हां, तो उसका विस्तृत विवरण दिया जाए;	
ज)	यदि नहीं तो इसके क्या कारण हैं;	उपरोक्तानुसार (च) लागू नहीं होता है।
झ)	यदि कोई व्यक्ति किसी कारण से रजिस्ट्री नहीं करवा पाता है पर स्टैप ड्यूटी दे देता है तो उसे वापस लेने की क्या प्रक्रिया है;	भारतीय स्टाम्प अधिनियम, 1899 की धारा 49 से 54 तथा राजस्व विभाग द्वारा जारी आदेश दिनांक 04.10.2011 के अनुसार स्टाम्प ड्यूटी रिफंड की जाती है। ("अनुलग्नक-क" संलग्न है)।
ञ)	1 जनवरी 2015 से अब तक कुल कितने मामले हैं जिनमें से लोगों ने रजिस्ट्रेशन फीस वापस लेने के लिए आवेदन किया है; और	1 जनवरी 2015 से अब तक कुल 2846 (अनुमानित) पंजीकरण शुल्क वापस लेने के लिए आवेदन आये हैं।
ट)	इनमें से कितने को रिफंड मिल गया है व कितनों का अभी तक पेंडिंग है सबकी विस्तृत जानकारी दी जाए?	पंजीकरण शुल्क वापस लेने के लिए आवेदन की लंबित सूची "अनुलग्नक-ख" संलग्न है।

इसकी स्वीकृति माननीय मंत्री (राजस्व) से प्राप्त की गई है।

Arvind Kumar
SDM (HQ),

उप मण्डलीय दण्डाधिकारी-2 (मुख्यालय)

अनुमति क्र. 82

OFFICE OF THE DIVISIONAL COMMISSIONER, DELHI
STAMP & REGN. BR., R. NO. 204, 'B' BLOCK
5-SHAM NATH MARG, DELHI.

No.F. 1/e-Stamp/refund/Div.com./11

17714

Dated: 04 OCT 2011

ORDER

In order to facilitate the general public residing in National Capital Territory of Delhi it has been decided to decentralize the work relating to allowing of refund of e-stamps under the provisions of the Indian Stamp Act, 1899. All the Sub Divisional Magistrates who are Collector of Stamps of their respective sub Division are competent to allow the refund of e-stamp alike refund of physical non-judicial stamp paper and judicial stamp paper in respect of the applicants residing in their respective jurisdiction.

Therefore all the Collector of Stamps are directed to deal with the refund applications of e-Stamps of the denomination of up to Rupees One Lac w.e.f. 16/10/2011, as per below mentioned Guidelines:-

GUIDELINES FOR COLLECTOR OF STAMPS FOR ALLOWING REFUND OF e-STAMP.

- 1 Applicant shall submit application for the refund of e-stamp/NJSP/Court Fees in the prescribed proforma, along with affidavit, Indemnity Bond, Application-Cum-Bill for Refund of Deposit, ID Proof and Residence Proof, Specimen of the same are available on the web site of Revenue Department (Download Form) <http://www.delhi.gov.in/wps/wcm/connect/DotRevenue/revenue/home/>
- 2 In the case refund is for more than Rs.5,000/- applicant is required to affix a Revenue Stamp of Rs. 1/- and make his signature over the same.
- 3 First of all Collector of Stamps shall obtain USER ID and Pass word from Stock Holding Corporation of India Ltd.
- 4 Open the site of SHCIL by using user id and pass word.
- 5 Generate status report from the web site of Stock Holding Corporation of India Ltd. and keep it in the file of Refund Application submitted by the applicant.
- 6 Cancel the e-stamp on the web site of Stock Holding Corporation of India Ltd., and generate two copies of report thereof.
- 7 Enclose one cancellation report with the refund voucher to be issued to applicant.
- 8 Kindly note that the refund voucher without cancellation report shall not be entertained by the P.A.O. VI, Tis Hazari, Delhi.

The above orders may be complied with utmost caution and any deviation shall be viewed seriously.

This issue with the approval of Chief Secretary, Delhi vides U.O. No. 3786 dated 23rd September, 2011.

R.K.Misra

Special Inspector General (Registration)

No.F. 1/e-Stamp/refund/Div.com./11

17714

Dated:

04 OCT 2011

Copy forwarded for information and necessary action to:-

1. Chief Secretary, Govt. of NCT of Delhi, Delhi Sect., New Delhi.
2. Principal Secretary (Finance), Finance Department, GNCT of Delhi.
3. Secretary (Revenue), Revenue Department, GNCT of Delhi.
4. All Deputy Commissioners (Revenue), Delhi/New Delhi.
5. Addl. Secretary (Revenue), Revenue Department, GNCT of Delhi.
6. All A.D.Ms, Delhi/New Delhi.
7. All Collector of Stamps Delhi/New Delhi.
8. Pay & Accounts Office No. 6, Tis Hazari, Delhi with the request to verify that cancellation certificate generated from the web site of SHCIL is enclosed with the refund order issued by Collector of Stamp.
9. M/s Stock Holding Corporation of India Limited, 2nd Floor, 3, Vardhman Trade Centre, DDA Complex, Nehru Place, New Delhi-110019 with the request to organize a workshop to familiarize the Collector of Stamps regarding generation of status report and cancellation of e-stamp and generation report thereof.
10. System Analyst, Revenue Department, Delhi with the request to upload it on the web site of Revenue Department, Delhi.
11. Guard File.

Arvind Kumar
SDM (HQ).

R.K.Misra

Special Inspector General (Registration)

अनुलग्नक-‘ख’

पंजीकरण शुल्क वापसी की लंबित रिपोर्ट का विवरण

क्रम सं०	जिलों के नाम	पंजीकरण शुल्क वापसी के आवेदन की लंबित संख्या
1.	जिला – पूर्व	शून्य
2.	जिला – पश्चिम	166
3.	जिला – उत्तर	11
4.	जिला – दक्षिण	12
5.	जिला – उत्तर-पूर्व	शून्य
6.	जिला – उत्तर-पश्चिम	96
7.	जिला – दक्षिण-पूर्व	66
8.	जिला – दक्षिण-पश्चिम	11
9.	जिला – मध्य	10
10.	जिला – नई दिल्ली	04
11.	जिला – शाहदरा	शून्य
कुल संख्या		376

उप मण्डलीय दण्डाधिकारी-2 (मुख्यालय)

Arvind Kumar
SDM (HQ),